

ITEM NO.16

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 297/2020

RAJENDRA SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 07-12-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Surya Kant, AOR

For Respondent(s)

Mr. Sonal Jain, AOR

Mr. Ajay Veer Singh, Adv.

Mr. Uday ram Bokadia, Adv.

Md. Divya Garg, Adv.

Mr. Shubham Singh, Adv.

Ms. Nishtha Chaturvedi, Adv.

Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

Records not received.

Issue D.O. letter in this regard.

Two weeks time, is granted to Ld. Counsel for appellant to file amended cause title as father's name of Appellant no. 2 is wrongly written in the petition, as per letter filed by counsel.

List again on 25.01.2023.

S.P.S. LALER
Registrar

pm